

**NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD**

**IA 211/2017 with TP No. 197/397-398/NCLT/AHM/2016 (New)  
CP No. 16/397-398/CLB/MB/2012 (Old)**



Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 28.07.2017**

Name of the Company: Hasmukhlal M Patel  
V/s.  
Ambika Food Products Pvt. Ltd. & Ors.

Section of the Companies Act: Section 397-398 of the Companies Act, 1956

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	ASHOK MEHTA	P. C. S.	A. R. for Applicant	
2.	PAVAN S. GODIAWALA	ADVOCATE	ORIGINAL RESPONDENT 3 & 4	
3.	SAURABH N. SOPARKAR	SENIOR ADVOCATE	ORIGINAL PETITIONER	] <u>Monaal</u>
	MONAAL J. DAVAWALA	ADVOCATE		

**ORDER**

Learned PCS Mr. Ashok Mehta present for Applicant. Learned Advocate Mr. Pavan Godiawala present for Original Respondents no. 3 and 4. Learned Senior Advocate Mr. Saurabh Soparkar with Learned Advocate Mr. Monaal Davawala present for Original petitioner.

Heard arguments of Learned PCS for Applicant and Learned Counsel for Respondents.

Learned PCS for applicant represented that he has circulated the copies of appeal grounds to the Respondents. Respondent counsel also represented that appeal is filed by the Applicant.

In view of the filing of the appeal this application is not maintainable.

Application is disposed of accordingly.

  
**BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

Dated this the 28th day of July, 2017.